

Name of the Corporate Debtor: Libra Fabric Designs Private Limited; Date of Commencement of Liquidation: 11th March, 2026;

List of Stakeholders as on: 07th May, 2026

List of Operational Creditors (other than Workmen, Employees and Government Dues)

S. No.	Name of Creditor	Details of Claims Received	Details of claim admitted					Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
		Total Amount Claimed	Total Amount of Claim Admitted under Liquidation	Nature of Claim (Secured/ Unsecured/ Contingent)	Amount covered by lien or attachment pending disposal	Whether lien or attachment removed? (yes/No)	% in total amount of claims admitted			
	NIL									
-	Total	-	-	-	-	-	-	-	-	-

Notes

1	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
2	The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.
3	Disputed Claims have been considered as contingent liability.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.
5	The Claim submitted by Thane Minor Irrigation Division is a contingent liability and is subject to the outcome of the ongoing litigation. In the said case the order of the 5th Jt. Civil Judge S.D. Thane dated 12.02.21 was passed in the favour of the various industrial units based in Kalyan and the Department of Thane Minor Irrigation was directed to refund the amount of excess water charges collected from the various industrial units. However, the Department has filed an appeal against the said order which is pending before the Court.
6	The Claim submitted by Prepex Packaging is not accepted, because the said claim is submitted by the GST Department, thus in order to avoid duplication the undersigned has accepted the claim of the GST Department.

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Nilesh Rajendra Kothari
Liquidator of M/s Libra Fabric Designs Private Limited
Registration No. IBBI/IPA-002/1P-N01225/2022-2023/14132
AFA valid upto: 30.06.2027